

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2005/2506/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Moushumi De,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati the 16th March, 2024.

Sub: **Extension of Child Care Leave.**

Ref:- Your Letter No.DJB.I-6/2024/1480, dated 15.03.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **extension of Child Care Leave for six days from 17.03.2024 to 22.03.2024** (suffixing 23.03.2024 to 26.03.2024), **along with station leave permission till the morning of 27.03.2024**, subject to submission of your leave application in prescribed format as well as admissibility of your Child Care Leave as per Rules. The Addl. District and Sessions Judge, Bongaigaon, and in his absence, the next senior most Judicial Officer available at the station will continue to remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2005/2507-2508/A, dated , 16-03-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati.
2. The Project Manager, Gauhati High Court, Guwahati.

Sd/-
JT. REGISTRAR (VIGILANCE)